

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 46/82-ALC4/2011 **MEETING DATE** : 14.02.2012

The Meeting No.46/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 14.02.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultation, Department of C&PC
3. Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals
4. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.44/82 dated 31.01.2012 were ratified by the Committee.

Case No.B 483	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.46/AM12	F.No. 01/82/050/01598/AM 11/DES III
Meeting Date:14.02.2012	
Adv. Lic. No. 0510271327 dated 25.08.2010	R.A F.NO 05/23/040/00129/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the production and consumption data duly certified by technical authorities. Accordingly, the case has been deferred for 13.3.2012..	

Case No.B 484	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.46/AM12	F.No. 01/82/050/01593/AM 11/DES III
Meeting Date:14.02.2012	
Adv. Lic. No. 0510272117 dated 06.09.2010	R.A F.NO 05/23/040/00138/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for Comments from Department of Chemicals and Petrochemicals for 13.3.2012..	

Case No.B 485	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.46/AM12	F.No. 01/82/050/01600/AM 11/DES III

Meeting Date:14.02.2012	
Adv. Lic. No. 0510267990 dated 13.07.2010	R.A F.NO 05/23/040/00082/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for Comments from Department of Chemicals and Petrochemicals for 13.3.2012	

Case No.B 486	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.46/AM12	F.No. 01/82/050/00020/AM 10/DES III
Meeting Date:14.02.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to advice the firm to bring recommendation of the Chemixcil and also call All Industry Data of other manufacturers for this product from Chemixcil. . Accordingly, the case has been deferred for 10.4.2012.	

Case No.B 454	M/s. Laffans Petrochemicals Limited
Norms Committee Meeting No.46/AM12	F.No. 01/82/050/00654/AM 12/DES III
Meeting Date:14.02.2012	
Adv. Lic. No. 0310433500 dated 22.6.2007	R.A File No. 03/95/40/00111/AM 08
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to Call from the firm Certificate of Analysis from the foreign supplier. Accordingly, the case has been deferred for 13.3.2012.	

Case No.A 57	M/s Camlin Fine Chemicals Limited
Norms Committee Meeting No.46/AM12	F.No. 01/82/162/00922/AM 12/DES III
Meeting Date:14.02.2012	
Adv. Lic. No. 0510267990 dated 13.07.2010	R.A F.NO 05/23/040/00082/AM 11
Decision: The Committee considered the case as per agenda, in the light of written communication from Department of Chemicals and Petrochemicals vide their letter No. 14010/139/2011-Ch.II dated 28.12.2011 and in consultation with the technical authorities decided to remind the firm the furnish the following details:	
- Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. - Stagewise % yield on molecular weight basis in respect to each reactant alongwith justification. - Authentic/technical literature in support of % yield or norms supplied for import. - Details of by products recovered in the process in terms of quantity and value for per kg of export item.	
The case has been deferred for 13.3.2012.	

1	Case No.:12/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved																																																																																																													
	HQ File :01/82/050/00894/AM11/	RLA File :09/24/040/00278/AM11/	Lic.No/Date:0910043760 30.09.2010	Defer Date:																																																																																																													
	Decision : The Committee considered the case as per agenda and in the light of the written comments received from Department of Pharmaceuticals vide their OM No. 35011/219/2010-PI(Norms) dated 25.11.2011 and in consultation with the technical authorities present in the meeting, decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Items (in Kgs)</th><th>Qty. Allowed (Kgs)</th></tr> </thead> <tbody> <tr> <td>Efavurenz</td><td>1 kg</td><td>1</td><td>4-Chloro-2-trifluoroacetyl aniline hydrochloride hydrate</td><td>1.45</td></tr> <tr> <td></td><td></td><td>2.</td><td>N-Pyrrodinyl norephedrine</td><td>0.08</td></tr> <tr> <td></td><td></td><td>3.</td><td>2,2,2trifluoro ethanol</td><td>0.447</td></tr> <tr> <td></td><td></td><td>4.</td><td>n-Butyl magnesium chloride</td><td>0.537</td></tr> <tr> <td></td><td></td><td>5.</td><td>Di Ethyl Zine</td><td>0.634</td></tr> <tr> <td></td><td></td><td>6.</td><td>Tetrahydrofuran</td><td>2.156</td></tr> <tr> <td></td><td></td><td>7.</td><td>Citric Acid Mono hydrate</td><td>0.788</td></tr> <tr> <td></td><td></td><td>8.</td><td>Sodium Chloride</td><td>Not an importable item</td></tr> <tr> <td></td><td></td><td>9.</td><td>Hexane</td><td>0.674</td></tr> <tr> <td></td><td></td><td>10</td><td>Cyclo Propyl acetylene</td><td>0.510</td></tr> <tr> <td></td><td></td><td>11.</td><td>CP HCL</td><td>Not an importable item</td></tr> <tr> <td></td><td></td><td>12</td><td>EDB</td><td>Not an importable item</td></tr> <tr> <td></td><td></td><td>13</td><td>Toluene</td><td>7.185</td></tr> <tr> <td></td><td></td><td>14</td><td>Methanol</td><td>7.185</td></tr> <tr> <td></td><td></td><td>15</td><td>Sodium Hydroxide Flakes</td><td>0.41</td></tr> <tr> <td></td><td></td><td>16.</td><td>DM Water</td><td>Not an importable item</td></tr> <tr> <td></td><td></td><td>17</td><td>Sodium Bi Carbonate</td><td>0.47</td></tr> <tr> <td></td><td></td><td>18.</td><td>Tri Phosgene</td><td>0.448</td></tr> <tr> <td></td><td></td><td>19</td><td>Acetic Acid</td><td>Not shown in process</td></tr> <tr> <td></td><td></td><td>20.</td><td>PS 133 Carbon</td><td>0.02</td></tr> <tr> <td></td><td></td><td>21</td><td>Liq. Ammonia</td><td>Not shown in process.</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Exp. Qty.	S.No	Import Items (in Kgs)	Qty. Allowed (Kgs)	Efavurenz	1 kg	1	4-Chloro-2-trifluoroacetyl aniline hydrochloride hydrate	1.45			2.	N-Pyrrodinyl norephedrine	0.08			3.	2,2,2trifluoro ethanol	0.447			4.	n-Butyl magnesium chloride	0.537			5.	Di Ethyl Zine	0.634			6.	Tetrahydrofuran	2.156			7.	Citric Acid Mono hydrate	0.788			8.	Sodium Chloride	Not an importable item			9.	Hexane	0.674			10	Cyclo Propyl acetylene	0.510			11.	CP HCL	Not an importable item			12	EDB	Not an importable item			13	Toluene	7.185			14	Methanol	7.185			15	Sodium Hydroxide Flakes	0.41			16.	DM Water	Not an importable item			17	Sodium Bi Carbonate	0.47			18.	Tri Phosgene	0.448			19	Acetic Acid	Not shown in process			20.	PS 133 Carbon	0.02			21	Liq. Ammonia
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2	Case No.:12/28/82-ALC4/2011	Party Name:CECIL PHARMACEUTICALS PVT. LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
	HQ File :01/82/050/00782/AM12/	RLA File :18/24/040/00004/AM11/	Lic.No/Date:1810003284 18.11.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 as applied by the firm on the basis of SION 412.

3	Case No.:9/22/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/00652/AM12/	RLA File :31/83/040/00103/AM12/	Lic.No/Date:3110049873 19.08.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

4	Case No.:48/46/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved																											
	HQ File :01/82/050/01264/AM12/	RLA File :09/24/040/00287/AM12/	Lic.No/Date:0910048912 19.09.2011	Defer Date:																											
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in Meeting NO. 8/82 held on 24.5.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Tetrazole Aldehyde</td><td rowspan="7">1kg.</td><td>1.</td><td>Orthotoluyil Benzonitrile</td><td>0.95 kg</td></tr> <tr> <td>2.</td><td>1,3-Dibromo 5,5 Dimethyl Hydantoin</td><td>0.57 kg</td></tr> <tr> <td>3.</td><td>2N Butyl-4-Chloro-5 Formyl Imidazole</td><td>0.62 kg</td></tr> <tr> <td>4.</td><td>Tributyl Tin Chloride</td><td>1.65 kg</td></tr> <tr> <td>5.</td><td>Methyl Isobutyl Ketone</td><td>1.43 kg</td></tr> <tr> <td>6.</td><td>Acetonitrile</td><td>1.43 kg</td></tr> <tr> <td>7.</td><td>Azobis Isobutyronitrile</td><td>0.096 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Qty.	Sl. No.	Import items	Qty. allowed	Tetrazole Aldehyde	1kg.	1.	Orthotoluyil Benzonitrile	0.95 kg	2.	1,3-Dibromo 5,5 Dimethyl Hydantoin	0.57 kg	3.	2N Butyl-4-Chloro-5 Formyl Imidazole	0.62 kg	4.	Tributyl Tin Chloride	1.65 kg	5.	Methyl Isobutyl Ketone	1.43 kg	6.	Acetonitrile	1.43 kg	7.	Azobis Isobutyronitrile
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5	Case No.:9/46/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01225/AM12/	RLA File :03/94/040/00587/AM12/	Lic.No/Date:0310663315 03.11.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

6	Case No.:6/46/82-ALC4/2011	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
	HQ File :01/82/050/01222/AM12/	RLA File :03/94/040/00527/AM12/	Lic.No/Date:0310663915	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 22/82 dated 31.8.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bendaz 600 mg	1 No.	1.	Albendazole	612 mg/600 mg Bolus
Bendaz 2500 mg	1 No.	1.	Albendazole	2550 mg/2500 mg Bolus
Bendaz Plus 535 (Albendazole and Oxclozanide 360/175 mg) Tablet	1 No.	1.	Albendazole	367.2 mg/tablet
Bendaz Plus 900 (Albendazole and Oxclozanide Tablets 600/300 mg)	1 No.	1.	Albendazole	612 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.:3/46/82-ALC4/2011

Party Name:CIPLA LIMITED

Meet No/Date:46/82-ALC4/2011
14.02.2012

**Status:Case
Approved**

HQ File :01/82/050/01219/AM12/

RLA File :03/94/040/00716/AM12/

Lic.No/Date:0310664427
11.11.2011

Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting nO. 11/82 held on 15.6.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisilone Tablets JP 5 mg	1 No.	1.	Prednisolone	5.10 mg
		2.	Gelatin	1.90 mg
		3.	Lactose Hydrate	72.60 mg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:2/46/82-ALC4/2011

Party Name:CIPLA LIMITED

Meet No/Date:46/82-ALC4/2011
14.02.2012

**Status:Case
Approved**

HQ File :01/82/050/01218/AM12/

RLA File :03/94/040/00701/AM12/

Lic.No/Date:0310664745
14.11.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting by comparison of data, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Esomeprazole Magnesium	1 kg		5-Methoxy-2-[[(4-methoxy-3,5-Dimethylpyridin-2-yl)Methyl]sulfinyl]-1H-benzimidazole, Potassium Salt [SMK (N)]	1.20 kg/kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:7/46/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved	
HQ File :01/82/050/01223/AM12/	RLA File :03/94/040/00711/AM12/	Lic.No/Date:0310664716 14.11.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 33/10 dated 10.11.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Testosterone Undecanoate	1 kg.	1.	Androst-4-ene-3, 17 dione (AD)	0.944 kg
RA concerned may take further necessary action as per above decision of NC.				

10	Case No.:12/46/82-ALC4/2011		Party Name:ENALTEC LABS PVT.LTD.		Meet No/Date:46/82-ALC4/2011 14.02.2012		Status:Case Approved	
	HQ File :01/82/050/01228/AM12/		RLA File :03/94/040/00715/AM12/		Lic.No/Date:0310665063 15.11.2011		Defer Date:	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 31/82 held on 2.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Febuxostat		1 Kg.	1.	2-(3-Cyano-4-(2-Methylpropoxy)Phenyl)-4-Methyl-5-Thiazolecarboxylic Acid ethyl Ester		1.512 kg	
RA concerned may take further necessary action as per above decision of NC.								

11	Case No.:8/46/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01224/AM12/	RLA File :03/94/040/00649/AM12/	Lic.No/Date:0310665291 16.11.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to			

defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.

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Case No.:5/46/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED		Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
HQ File :01/82/050/01221/AM12/	RLA File :03/94/040/00712/AM12/		Lic.No/Date:0310665724 17.11.2011	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in meting No. 44/82 held on 31.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Methyl Testosterone	1 kg	1	4-Androstene-3,17-Dione	1.00
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:10/46/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved	
HQ File :01/82/050/01226/AM12/	RLA File :03/94/040/00720/AM12/	Lic.No/Date:0310665712 17.11.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
				As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	18.20 gms
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	

Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can	1 no of inhaler	1 2 3 4 5	Salbutamol 50 mcl Aerosol Valves 19 ml aluminium can 0.48 mm OD Actuators with Dus covers/caps 1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	0.020 gms As per packing policy As per packing policy As per packing policy 14.40 gms
Beclometasone Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.	1 no of inhaler	1 2 3 4 5 6	Beclomethasone Dipropionate 63 mcl Aerosol Valves 19 ml aluminium Can 0.48 mm OD Actuators with Dus covers/caps 1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant) Ethanol	0.05gms as per packing policy as per packing policy as per packing policy 17.74 gms 0.456 gms
Beclometasone Dipropionate 100 mcg Inhaler (200 MD)/Beclocip 100 mcg	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.06gms

HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As pr packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	17.288 gms
		6	ETHANOL	0.912 gms
Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclopid 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.04 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	16.37 gms
		6	ETHANOL	1.824 gms
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclopid 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.05gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy

Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 15.90 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	2.28 gms
		6	ETHANOL	
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.07gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.02 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms

Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.03 gms
		2	63mcl AEROSOL VALVES	As per packing policy
			14ml ALUMINIUM CAN	As per packing policy
		3		
			0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		4		12.50 gms
			1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
		5		0.256 gms
			ETHANOL	
		6		
Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
			63mcl AEROSOL VALVES	As per packing policy
			14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms

		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy

		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.01 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	14.04 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.36 gms
		7	ETHANOL	
Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		5		

		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant) ETHANOL	0.256 gms
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant) ETHANOL	0.256 gms
		7		
Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	

		6	ETHANOL	0.256 gms
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	7.84 gms
		6	ETHANOL	0.16 gms
Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy

		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
		7	Ethanol	Nil

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.
Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

RA may take appropriate action as per the decision of Norms Committee

14	Case No.:11/46/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
	HQ File :01/82/050/01227/AM12/	RLA File :03/94/040/00727/AM12/	Lic.No/Date:0310665703 17.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms
Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can	1 no of inhaler	1	Salbutamol	0.020 gms
		2	50 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium can	As per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	14.40 gms
Beclometasona Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50	1 no of inhaler	1	Beclomethasone Dipropionate	0.08gms
		2	63 mcl Aerosol Valves	as per packing policy

mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.		3	19 ml aluminium Can	as per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	17.74 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	0.456 gms
		6	Ethanol	
Beclometasone Dipropionate 100 mcg Inhaler (200 MD)/Beclocip 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.09gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As pr packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	17.288 gms
		6	ETHANOL	0.912 gms
Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclocip 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.06 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy

Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	16.37 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	1.824 gms
		6	ETHANOL	
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclopid 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.07gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 15.90 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	2.28 gms
		6	ETHANOL	
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.10gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	

Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.02 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.04 gms
		2	63mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.50 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	

Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
			ETHANOL	0.256 gms

		7		
Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.02 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	14.04 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.36 gms
			ETHANOL	

		7		
Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4		As per packing policy
			19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	

Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 7.84 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.16 gms
		6	ETHANOL	

Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
		7	Ethanol	Nil

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.

Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

RA may take appropriate action as per the decision of Norms Committee

15	Case No.:18/46/82-ALC4/2011	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED			Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved									
	HQ File :01/82/050/01234/AM12/	RLA File :03/95/040/00613/AM12/			Lic.No/Date:0310665932 18.11.2011	Defer Date:									
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 39/82 held on 28.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Hydrocortisone Sodium Succinate for injection</td><td>1 Kg.</td><td>1.</td><td>Hydrocortisone Base</td><td>1.00 kg</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydrocortisone Sodium Succinate for injection	1 Kg.	1.	Hydrocortisone Base
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed											
Hydrocortisone Sodium Succinate for injection	1 Kg.	1.	Hydrocortisone Base	1.00 kg											

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Case No.:13/46/82-ALC4/2011	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved	
HQ File :01/82/050/01229/AM12/	RLA File :03/94/040/00740/AM12/	Lic.No/Date:0310666288 21.11.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2008-Ch. III dated 10.5.2010 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bromo Cresol Green Purity 90% minimum	1 kg	1	Meta Cresol Purple	0.740 kg.
RA may take appropriate action as per the decision of Norms Committee.				

17	Case No.:1/46/82-ALC4/2011		Party Name:CIPLA LIMITED		Meet No/Date:46/82-ALC4/2011 14.02.2012		Status:Case Approved	
	HQ File :01/82/050/01217/AM12/		RLA File :03/94/040/00735/AM12/		Lic.No/Date:0310666412 22.11.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler		

Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms
Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can	1 no of inhaler	1	Salbutamol	0.020 gms
		2	50 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium can	As per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	14.40 gms
Beclometasone Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg	1 no of inhaler	1	Beclomethasone Dipropionate	0.11gms
		2	63 mcl Aerosol Valves	as per packing policy
		3	19 ml aluminium Can	as per packing policy

HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.		4	0.48 mm OD Actuators with Dus covers/caps	as per packing policy 17.74 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	0.456 gms
		6	Ethanol	
Beclometasone Dipropionate 100 mcg Inhaler (200 MD)/Beclopid 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.12gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
				As pr packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	17.288 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.912 gms
Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclopid 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol	1 no of inhaler	6	ETHANOL	
		1	BECLOMETHASONE DIPROPIONATE	0.08 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	16.37 gms

Valve and 19ml Aluminium Can		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	1.824 gms
		6	ETHANOL	
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclopic 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.09gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.90 gms
		6	ETHANOL	2.28 gms
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.13gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Budespray 100mcg HFA Inhaler (200MD)	1 no of inhaler	1	BUDESONIDE	0.02 gms

/ Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can		2	58 mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.05 gms
		2	63mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.50 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Fluticort Plus - 25mcg HFA Inhaler	1 no of inhaler	1	SALMETEROL	0.003 gms

(120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	

Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.03 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	14.04 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.36 gms
		7	ETHANOL	
Fluticasone Propionate 50mcg	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.006 gms

Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		6	ETHANOL	0.256 gms
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticasone Propionate 250mcg Inhaler (120MD)	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms

with 63mcl Aerosol Valve and 14ml Aluminium Can		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 7.84 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.16 gms
		6	ETHANOL	
Formoterol Fumarate and Budesonide Inhaler	1 no of inhaler	1	BUDESONIDE	0.012 gms

100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
		7	Ethanol	Nil

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.

Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

RA may take appropriate action as per the decision of Norms Committee

18	Case No.: 63/46/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01279/AM12/	RLA File :09/24/040/00387/AM12/	Lic.No/Date:0910049937 29.11.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

19	Case No.: 54/46/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01270/AM12/	RLA File :09/24/040/00398/AM12/	Lic.No/Date:0910050048 05.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

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Case No.:16/46/82-ALC4/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.		Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
HQ File :01/82/050/01232/AM12/	RLA File :03/95/040/00688/AM12/		Lic.No/Date:0310669173 07.12.2011	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 7/82 held on 17.5.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Lakpol EI 250 (Sorbitan Mono Oleate)	1kg.	1.	Oleic Acid	0.658 kg
		2.	Sorbitol (70%)	0.425 kg
RA concerned may take further necessary action as per above decision of NC.				

21	Case No.: 60/46/82-ALC4/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
	HQ File :01/82/050/01276/AM12/	RLA File :03/95/040/00666/AM12/	Lic.No/Date:0310669166 07.12.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 7/82 held on 17.5.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Lakpol EI 250 (Sorbitan Mono Oleate)	1kg.	1.	Oleic Acid	0.658 kg
		2.	Sorbitol (70%)	0.425 kg

RA concerned may take further necessary action as per above decision of NC

22	Case No.:76/46/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01292/AM12/	RLA File :09/24/040/00367/AM12/	Lic.No/Date:0910050061 07.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

23	Case No.:62/46/82-ALC4/2011	Party Name:WINTAC LIMITED,	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01278/AM12/	RLA File :07/24/040/00349/AM12/	Lic.No/Date:0710084493 08.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

24	Case No.:82/46/82-ALC4/2011	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01298/AM12/	RLA File :09/24/040/00127/AM12/	Lic.No/Date:0910050138 09.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

25	Case No.:22/46/82-ALC4/2011	Party Name:PRIVI ORGANICS LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
	HQ File :01/82/050/01238/AM12/	RLA File :03/95/040/00727/AM12/	Lic.No/Date:0310669973 12.12.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 22.11.2011 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Amber Fleur (2,3,8,8-Tetramethyl 1,2,3,4,5,6,7,8-Octahydro-2-Napthalenyl Methyl Ketone	1 Kg	1	Myrcene 80%	1.00 kg
		2	Methyl ethyl Ketone	0.600 kg
		3	Toluene	0.02 kg
		4.	Phosphoric Acid	0.150 kg

RA concerned may take further necessary action as per above decision of NC

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Case No.:20/46/82-ALC4/2011	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
HQ File :01/82/050/01236/AM12/	RLA File :03/95/040/00661/AM12/	Lic.No/Date:0310670334 13.12.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of its earlier decision taken in 20/82meeting held on 16.8.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Vicks Vaporub	100 kg	1.	White Petrolatum (White Soft Parafin)	82.30 kg
		2.	DL-Camphor	5.365 kg
		3.	Eucalpytus Oil	1.356 kg
		4.	Nutmeg Oil	0.697 kg
		5.	Cedar Leaf Oil	0.448 kg
		6.	Turpentine Oil	4.77 kg
		7.	Thymol	0.0918kg

RA concerned may take further necessary action as per above decision of NC.

*Note: norms for different pack sizes may be worked out by RLA on pro-rata basis.

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Case No.:21/46/82-ALC4/2011	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
HQ File :01/82/050/01237/AM12/	RLA File :03/95/040/00662/AM12/	Lic.No/Date:0310670339 13.12.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of its earlier decision taken in 20/82meeting held on 16.8.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Vicks Vaporub	100 kg on pro-rata basis for different pack sizes	1.	White Petrolatum (White Soft Parafin)	82.30 kg
		2.	DL-Camphor	5.365 kg
		3.	Eucalpytus Oil	1.356 kg
		4.	Nutmeg Oil	0.697 kg
		5.	Cedar Leaf Oil	0.448 kg
		6.	Turpentine Oil	4.77 kg
		7.	Thymol	0.0918kg

RA concerned may take further necessary action as per above decision of NC.
Note: Norms for different pack sizes may be worked out by RLA on pro-rata basis.

28	Case No.:23/46/82-ALC4/2011	Party Name:ROYAL PHARMA	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01239/AM12/	RLA File :03/95/040/00738/AM12/	Lic.No/Date:0310670268 13.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

29	Case No.:26/46/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01242/AM12/	RLA File :03/94/040/00751/AM12/	Lic.No/Date:0310670327 13.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals			

30	Case No.:24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and observed that description of their export product is vague. It has been decided to advise the firm to give specific export products along with relevant Drug Manufacturing License. Accordingly, the case has been deferred for 13.3.2012.			

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Case No.:55/46/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved	
HQ File :01/82/050/01271/AM12/	RLA File :09/24/040/00414/AM12/	Lic.No/Date:0910050211 14.12.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 4/82 held on 26.4.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
EHT (Ethyl Hexyl Triazone)/Etone	1 kg	1.	Para Nitro Benzoic Acid (PNBA)	2.510
		2.	Perchloro Ethylene (PCE)	0.606
		3.	Methanol	3.324
		4.	2 Ethyl Hexanol	2.150

		5.	Aceto Nitrile	2.636
RA concerned may take further necessary action as per above decision of NC				

32	Case No.: 74/46/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01290/AM12/	RLA File :09/24/040/00421/AM12/	Lic.No/Date:0910050231 14.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

33	Case No.: 81/46/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01297/AM12/	RLA File :09/24/040/00422/AM12/	Lic.No/Date:0910050232 14.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals			

34	Case No.: 31/46/82-ALC4/2011	Party Name:KDAC CHEM PVT LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01247/AM12/	RLA File :34/24/040/00187/AM12/	Lic.No/Date:3410032578 15.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals			

35	Case No.: 59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

36	Case No.: 29/46/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
	HQ File :01/82/050/01245/AM12/	RLA File :22/24/040/00075/AM12/	Lic.No/Date:2210012333	Defer Date:

20.12.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in 28/82 meeting held on 11.10.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	1.	Clarithromycin (OR)	0.2777 kg
			Its raw material as per SION A-2263 on pro-rata basis	
		2.	Carbopol	0.20 kg
		3.	HPMC Phthalate	0.54 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:56/46/82-ALC4/2011

Party Name:AUROBINDO PHARMA LIMITED

Meet No/Date:46/82-ALC4/2011
14.02.2012

**Status:Case
Approved**

HQ File :01/82/050/01272/AM12/

RLA File :09/24/040/00416/AM12/

Lic.No/Date:0910050319
20.12.2011

Defer Date:

Decision : Committee considered case as per agenda and in consultation with the technical authorities present in the meeting, on the basis of comparison of data available, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Finasteride	1 Kg.	1.	Azaandrostane Carboxamide (Androst-4-aza-3-one-17 Beta-N-tert.Butyl carboxamide)	1.7647
		2.	4-dimethylaminopyridine	1.00 k
		3.	2,3-Dichloro-5,6-Dicyano-1,4-Benzoquinone	0.86
		4.	Bis-(Trimethylsilyl) Trifluoro-Acetamide	1.47
		5	Activated Carbon	0.012
		6.	Methanol	7.23
		7.	Methylene Chloride	7.50
		8.	Tetrahydrofuran	4.82

RA concerned may take further necessary action as per above decision of NC.

Case No.:57/46/82-ALC4/2011

Party Name:AUROBINDO PHARMA LIMITED

Meet No/Date:46/82-ALC4/2011
14.02.2012

**Status:Case
Deferred**

HQ File :01/82/050/01273/AM12/

RLA File :09/24/040/00411/AM12/

Lic.No/Date:0910050318
20.12.2011

Defer
Date:13.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals

39	Case No.: 68/46/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01284/AM12/	RLA File :09/24/040/00430/AM12/	Lic.No/Date:0910050304 20.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to write to firm to clarify whether the export product is Penicillamine or D-Pencillamine. It has also been decided to call from the firm production and consumption data duly certified by Central Excise authority.. The case has accordingly been deferred for 13.3.2012.			

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Case No.:19/46/82-ALC4/2011	Party Name:ARIHANTANAM LIFECARE PVT. LTD.			Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
HQ File :01/82/050/01235/AM12/	RLA File :52/24/040/00041/AM12/			Lic.No/Date:5210037486 21.12.2011	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 4.5.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Artesunate	1 kg.	1.	Artemisinin	0.9259 kg.	
RA concerned may take further necessary action as per above decision of NC.					

41

Case No.:25/46/82-ALC4/2011	Party Name:ANUH PHARMA LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved	
HQ File :01/82/050/01241/AM12/	RLA File :03/94/040/00841/AM12/	Lic.No/Date:0310672115 21.12.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Betamethasone Acetate	1 Kg.	1.	Betamethasone Base	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

42	Case No.: 69/46/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01285/AM12/	RLA File :31/83/040/00193/AM12/	Lic.No/Date:3110052023 21.12.2011	Defer Date:13.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.

43	Case No.: 30/46/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01246/AM12/	RLA File :22/24/040/00076/AM12/	Lic.No/Date:2210012341 22.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

44	Case No.: 34/46/82-ALC4/2011	Party Name:PERSTORP CHEMICALS INDIA PVT. LIMITED.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01250/AM12/	RLA File :03/95/040/00622/AM12/	Lic.No/Date:0310672312 22.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

45	Case No.: 41/46/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01257/AM12/	RLA File :03/94/040/00845/AM12/	Lic.No/Date:0310672404 22.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals			

46	Case No.: 42/46/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01258/AM12/	RLA File :03/94/040/00839/AM12/	Lic.No/Date:0310672624 23.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

47	Case No.: 33/46/82-ALC4/2011	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
	HQ File :01/82/050/01249/AM12/	RLA File :03/94/040/00849/AM12/	Lic.No/Date:0310672816 26.12.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 31/82 held on 2.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Febuxostat	1 Kg.	1.	2-(3-Cyano-4-(2-Methylpropoxy)Phenyl)-4-Methyl-5-Thiazolecarboxylic Acid ethyl Ester	1.512 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:46/46/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved	
HQ File :01/82/050/01262/AM12/	RLA File :03/94/040/00810/AM12/	Lic.No/Date:0310672825 26.12.2011	Defer Date:14.02.2012	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Ciclopirox Gel 0.77%, 30 gm	40000 Numbers		Ciclopirox USP	9.44 kg
Ciclopirox Gel 0.77%, 45 gm	22000 Numbers		Ciclopirox USP	7.76 kg
Ciclopirox Gel 0.77%, 100 gm	10000 Numbers		Ciclopirox USP	7.85 kg
RA may take appropriate action as per the decision of Norms Committee.				

49	Case No.:4/46/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01220/AM12/	RLA File :34/24/040/00189/AM12/	Lic.No/Date:3410032719 27.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda in consultation with the technical authorities present in the meeting and decided to call from the firm Certificate of Analysis from the foreign suppliers for import items and testing report for the export items. Accordingly, the case has been deferred for 13.3.2012.			

50	Case No.:14/46/82-ALC4/2011	Party Name:STAR DRUGS & RESEARCH LABS LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01230/AM12/	RLA File :04/24/040/00242/AM12/	Lic.No/Date:0410132171 27.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

51	Case No.: 15/46/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01231/AM12/	RLA File :04/24/040/00259/AM12/	Lic.No/Date:0410132173 27.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

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Case No.:17/46/82-ALC4/2011	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved	
HQ File :01/82/050/01233/AM12/	RLA File :34/24/040/00199/AM12/	Lic.No/Date:3410032733 27.12.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 52/82 dated 23.3.2010 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di Methyl Amino Propyl Chloride Hcl 65% Sodium in water	1 Kg.	1.	1-Bromo-3-Chloro Propane	0.684 kg
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.: 38/46/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01254/AM12/	RLA File :03/94/040/00817/AM12/	Lic.No/Date:0310673330 28.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

54	Case No.:27/46/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
	HQ File :01/82/050/01243/AM12/	RLA File :22/24/040/00078/AM12/		Lic.No/Date:2210012376 29.12.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 42/82 meeting held on 17.01.2012 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate		1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg

Through 6-APA Through Enzymatic Route	2.	Formidase (Enzyme	5 gm
	3.	Methanol	0.020 kg
	4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.			

55

Case No.:28/46/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved	
HQ File :01/82/050/01244/AM12/	RLA File :22/24/040/00071/AM12/	Lic.No/Date:2210012378 29.12.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 40/82 dated 4.1.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Pencillanice Acid	0.596 kg
		2.	Oxilase (HL) spherical balls in suspensionof brown colour	5.25 gram
		3.	D(-) Alpha Phenyl Glycine Base Colourless to Greyishwhite Crystalline Powder	0.417 kg
		4.	Methanol Transparent	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

56	Case No.:35/46/82-ALC4/2011	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01251/AM12/	RLA File :03/95/040/00707/AM12/	Lic.No/Date:0310673481 29.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

57	Case No.:39/46/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01255/AM12/	RLA File :03/94/040/00856/AM12/	Lic.No/Date:0310673730 30.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

58	Case No.:40/46/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2011	Status:Case
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		14.02.2012	Approved	
HQ File :01/82/050/01256/AM12/	RLA File :03/94/040/00881/AM12/	Lic.No/Date:0310673753 30.12.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written decision taken in meeting No. 29/82 dated 19.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Praziquantel USP	1 kg	1.	(RS-2)-Benzoyl-1,2,3,6,7,11,B-Hexahydro-4H-Pyrazino(2,1,-a) Isoquinoline-4-one(Praziquantel Stage-II)	1.703 kg
		2.	Cyclohexane Cabonyl Chloride	0.753 kg
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:43/46/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01259/AM12/	RLA File :03/94/040/00872/AM12/	Lic.No/Date:0310673641 30.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

60	Case No.:61/46/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01277/AM12/	RLA File :03/94/040/00854/AM12/	Lic.No/Date:0310673707 30.12.2011	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

61	Case No.:36/46/82-ALC4/2011	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01252/AM12/	RLA File :03/94/040/00826/AM12/	Lic.No/Date:0310675431 09.01.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to			

defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.

62	Case No.: 37/46/82-ALC4/2011	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01253/AM12/	RLA File :03/94/040/00825/AM12/	Lic.No/Date:0310675410 09.01.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

63	Case No.: 44/46/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01260/AM12/	RLA File :03/94/040/00724/AM12/	Lic.No/Date:0310675459 09.01.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

64	Case No.: 45/46/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01261/AM12/	RLA File :03/94/040/00665/AM12/	Lic.No/Date:0310675446 09.01.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

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Case No.:71/46/82-ALC4/2011	Party Name:MICRO INKS LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved	
HQ File :01/82/050/01287/AM12/	RLA File :03/95/040/00747/AM12/	Lic.No/Date:0310675514 09.01.2012	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 31.5.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Adhesion Promoter containing 62 ± 1% Tetra Isopropyl Titanate and 27 ± 1% Butanol	1 MT.	1.	Butanol	0.2786 MT
		2.	Tetra Isopropyl Titanate	0.6302 MT
		3.	Isopropanol	0.1100 MT
RA concerned may take further necessary action as per above decision of NC.				

66	Case No.: 72/46/82-ALC4/2011	Party Name:NEW ALLIANCE DYE-CHEM PVT.	Meet No/Date:46/82-ALC4/2011	Status:Case
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	LTD.,	14.02.2012	Approved	
HQ File :01/82/050/01288/AM12/	RLA File :03/95/040/00830/AM12/	Lic.No/Date:0310675523 09.01.2012	Defer Date:	
Decision : Committee considered case as per agenda and in light written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/83/2010/Ch. II dated 29.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Disodium EDTA Zinc (Zn Content 15% (+/-0,5%))	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:83/46/82-ALC4/2011	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved	
HQ File :01/82/050/01299/AM12/	RLA File :03/95/040/00829/AM12/	Lic.No/Date:0310675517 09.01.2012	Defer Date:	
Decision : Committee considered case as per agenda and in light written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/83/2010/Ch. II dated 29.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Zinc Diammonium EDTA-Liquid Zinc content 9%(+/-1)Disodium EDTA Zinc (Zn Content 15% (+/-0,5%)	1 kg	1	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.422 kg
RA may take appropriate action as per the decision of Norms Committee				

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Case No.:53/46/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved	
HQ File :01/82/050/01269/AM12/	RLA File :09/24/040/00476/AM12/	Lic.No/Date:0910050677 10.01.2012	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 3/82 dated 19.4.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
B-Wing(L-Valine Cyclic Urea)	1 Kg.	1.	L-Valine	1.837 kg
		2.	Acrylonitrile	0.95 kg
		3.	Methyl Chloro Formate	2.25 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:70/46/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01286/AM12/	RLA File :03/95/040/00827/AM12/	Lic.No/Date:0310675771 10.01.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

70	Case No.:58/46/82-ALC4/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
	HQ File :01/82/050/01274/AM12/	RLA File :03/95/040/00710/AM12/	Lic.No/Date:0310676568 13.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

71	Case No.:64/46/82-ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved
	HQ File :01/82/050/01280/AM12/	RLA File :05/23/040/00387/AM12/	Lic.No/Date:0510314502 13.01.2012	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 6/82 dated 10.5.2011 and in consultation with technical authority present in meeting, decided to revise norms as per details below or as applied by the firm whichever is lower:-			
	Export product	Exp. Qty.	Sl. No.	Import items
	1,3,5-Trimethyl-2,4,6-Tris (3,5-Di-Tert-Butyl-4-Hydroxybenzyl) Benzene KINOX 30	1kg.	1.	2,6 Diteriary Butyl Phenol
			2.	Paraformaldehyde 96%
			3.	Mesitylene
			4.	Methylenedichloride
			5.	Methanol
	RA concerned may take further necessary action as per above decision of Norms Committee.			

72	Case No.:65/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01281/AM12/	RLA File :05/23/040/00390/AM12/	Lic.No/Date:0510314514 13.01.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

73	Case No.: 66/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01282/AM12/	RLA File :05/23/040/00394/AM12/	Lic.No/Date:0510314512 13.01.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda in consultation with the technical authorities present in the meeting decided to call from the firm Drug Manufacturing License. Accordingly, the case has been deferred for 13.3.2012.			

74	Case No.: 67/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01283/AM12/	RLA File :05/23/040/00393/AM12/	Lic.No/Date:0510314507 13.01.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda in consultation with the technical authorities present in the meeting decided to call from the firm Drug Manufacturing License. Accordingly, the case has been deferred for 13.3.2012.			

75	Case No.: 73/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01289/AM12/	RLA File :05/23/040/00392/AM12/	Lic.No/Date:0510314520 13.01.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Pharmaceuticals.			

76	Case No.: 75/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01291/AM12/	RLA File :05/23/040/00382/AM12/	Lic.No/Date:0510314518 13.01.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

77	Case No.: 80/46/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01296/AM12/	RLA File :05/23/040/00389/AM12/	Lic.No/Date:0510314505 13.01.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

78	Case No.: 78/46/82-ALC4/2011	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:46/82-ALC4/2011	Status:Case
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		14.02.2012	Deferred
HQ File :01/82/050/01294/AM12/	RLA File :07/24/040/00411/AM12/	Lic.No/Date:0710085576 17.01.2012	Defer Date:13.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

79	Case No.:84/46/82-ALC4/2011	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01300/AM12/	RLA File :34/24/040/00220/AM12/	Lic.No/Date:3410032968 17.01.2012	Defer Date:13.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.				

80	Case No.:79/46/82-ALC4/2011	Party Name:R L FINE CHEM	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved															
	HQ File :01/82/050/01295/AM12/	RLA File :07/24/040/00415/AM12/	Lic.No/Date:0710085696 19.01.2012	Defer Date:															
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 42/82 meeting held on 10.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clomipramine Hcl</td><td>1 Kg.</td><td>1.</td><td>1 Bromo 3 Chloro Propane</td><td>0.85 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>3 Chloro Iminodibenzyl</td><td>0.91 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg			2.	3 Chloro Iminodibenzyl	0.91 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg															
		2.	3 Chloro Iminodibenzyl	0.91 kg															
RA concerned may take further necessary action as per above decision of NC																			

81	Case No.:32/46/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01248/AM12/	RLA File :03/94/040/00942/AM12/	Lic.No/Date:0310679417 31.01.2012	Defer Date:13.03.2012
Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 13.3.2012.				

82	Case No.:47/46/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred

	HQ File :01/82/050/01263/AM12/	RLA File :03/94/040/00943/AM12/	Lic.No/Date:0310679893 02.02.2012	Defer Date:13.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 13.3.2012.			

83	Case No.:49/46/82-ALC4/2011	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01265/AM12/	RLA File :31/24/040/00030/AM11/	Lic.No/Date:3110052741 06.02.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

84	Case No.:50/46/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01266/AM12/	RLA File :31/83/040/00208/AM12/	Lic.No/Date:3110052844 07.02.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Chemicals and Petrochemicals.			

85	Case No.:51/46/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01267/AM12/	RLA File :03/95/040/00867/AM12/	Lic.No/Date:0310680799 08.02.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2012 for comments of Department of Biotechnology.			

86	Case No.:52/46/82-ALC4/2011	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Approved										
	HQ File :01/82/050/01268/AM12/	RLA File :03/95/040/00911/AM12/	Lic.No/Date:0310680801 08.02.2012	Defer Date:										
	Decision : The Committee considered the case as per agenda and in light of the written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/32/2007/Ch.II dated 17.5.2010 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Textile Auxilliaries:-</td><td>1 kg</td><td>1</td><td>Saturated Acyclic Organic Acid</td><td>0.503 kg</td></tr></table>		Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Textile Auxilliaries:-	1 kg	1	Saturated Acyclic Organic Acid	0.503 kg			
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Textile Auxilliaries:-	1 kg	1	Saturated Acyclic Organic Acid	0.503 kg										

Roassacid – N/Rossacid- PD/C/Shaq-F/Glitter Liquid/ECO Acid	2	(Methane Carboxylic Acid) Mono Carboxylic Acid (Methanoic Acid)	0.200 kg
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87	Case No.:77/46/82-ALC4/2011	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:46/82-ALC4/2011 14.02.2012	Status:Case Deferred
	HQ File :01/82/050/01293/AM12/	RLA File :03/95/040/00880/AM12/	Lic.No/Date:0310681190 09.02.2012	Defer Date:13.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with technical authorities present in the meeting decided to call from the firm Composition of their Export product and its Drug Manufacturing License. Accordingly, the case has been deferred for 13.3.2012.			

Outside Agenda No. 1	M/s. Shiva Pharma Chem. Pvt. Limited
Norms Committee Meeting No.46/AM12 dated	F.No. 01/82/050/01507/AM 09/DES III F.No. 01/82/050/01528/AM 09/DES III F.No. 01/82/050/00539/AM 09/DES III F.No. 01/82/050/00457/AM 09/DES III F.No. 01/82/050/00822/AM 09/DES III F.No. 01/82/050/00863/AM 09/DES III F.No. 01/82/050/01769/AM 08/DES III F.No. 01/82/050/01769/AM 09/DES III
Meeting Date:14.02.2012	
Adv. Lic. No 3410020012 dated 6.11.2007 3410020410 dated 20.12.2007 3410020568 dated 12.01.2008 3410020968 dated 3.3.2008 3410021213 dated 6/11/2007 3410021263 dated 28.4.2008 3410021978 dated 31.7.2008 3410022054 dated 08.08.2008 3410023162 dated 7.1.2009	
Decision: The Committee considered the case as per agenda and observed that the norms were fixed in various meetings held in 2007, 2008 and 2009 and were conveyed to RA and to the firm immediately The case is pending with RA on a matter of doubt raised by RA whether Condition No. 2 of General Note for Chemicals and Allied Product Group is applicable in the case of the firm for the	

purpose of allowing EODC. The Committee noticed that this is for the first time that such doubt has been raised by any Regional Authority. If RA had doubt, they should have sought clarification immediately. The Committee reconsidered the case and observed that the norms were fixed on the basis of application. The Committee, therefore, reiterated its decision as inputs were correctly allowed after comparison of available data by technical authority.

Date:14.02.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer